BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 121/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

Name of the Company:

Windson Chemical Pvt. Ltd.

V/s.

Silicon Jewel Industries Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Jaimin R. Dava

Advacata

Petitioner

10 per

2.

ORDER

Learned Advocate Mr. Jaimin Dave present for Applicant/ Operational Creditor. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

It is noticed that Applicant not complied with section 9 (c) of the Code and not filed proof of service of notice issued under section 8 of the Code.

Applicant is directed to comply with section 9 (c) of the Code and file proof of service of notice under section 8 of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 20.09.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of September, 2017.